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Title: Motion to consider Constitution (Scheduled Tribes)(Union Territories) Order (Amendment) Bill, 2008 as passed by Rajya Sabha.

MR. DEPUTY-SPEAKER: Now, we shall take up item no. 41A.

*...(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): Sir, on behalf of Shri P.R. Kyndiah, I beg to move:

"That the Bill further to amend the Constitution (Scheduled Tribes) (Union Territories) Order, 1951, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) (Union Territories) Order, 1951, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

DR. RAMESHWAR ORAON: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

*...(Interruptions)*

MR. DEPUTY-SPEAKER: Now, we shall take up item no. 41B.